

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S OM KRISHNA DEVELOPERS PRIVATE LIMITED
ENGAGED IN REAL ESTATE ACTIVITIES AT NEEMRANA AND HARIDWAR
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Om Krishna Developers Private Limited PAN NO. AAACO8889J CIN: U45200DL2006PTC155377
2.	Address of the registered office	Registered office: - H-10/103, 1ST FLOOR, EXPRESS ARCADE NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI, Delhi, India - 110034
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Neemrana, Rajasthan and Haridwar, Uttarakhand
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL for Last available financial statements as available at MCA and List of Creditors: https://drive.google.com/drive/folders/1BOQHjXz1HAig_0yLmYAMT-nKiqdKOTne?usp=drive_link
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL for Detailed EoI Documents: https://drive.google.com/drive/folders/1kWpiPlW_Neqy6E0eeiYZXh26PubrCbBi?usp=drive_link
10.	Last date for receipt of expression of interest	16.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	Upto 26.08.2026
12.	Last date for submission of objections to provisional list	Upto 31.08.2026
13.	Date of issue of final list of prospective resolution applicants	Upto 10.09.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 15.09.2026
15.	Last date for submission of resolution plans	Upto 15.10.2026

16.	Process email id to submit Expression of Interest	Process email id: <u>okd.cirp@gmail.com</u> and physical copy at Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.
17.	Details of the corporate debtor's registration status as MSME	NA

*The project of the Corporate Debtor is presently not registered with RERA, BIDA or any other competent development/regulatory authority, as per the information and records available with the Resolution Professional.

Date: 17.07.2026

Place: Delhi

S/d




CMA Vijender Sharma
Resolution Professional - M/s Om Krishna Developers Private Limited
Registration no. IBBI/IPA-003/IP-N00003/2016-2017/10022
Address: VRSA INSOLVENCY PROFESSIONALS LLP
Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092
Reg. Mail Id: vijender@vsa.net.in, Process Mail id: okd.cirp@gmail.com
Ph: 9810166877, AFA valid upto 31.12.2026

Public Notice

To WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of DABUR INDIA LIMITED having its Registered office at 8/3, Asaf Ali Road, New Delhi, Delhi-110002 registered in name of the following Shareholder/s have been lost them.

Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.(s)	No. of Shares	Face Value Rs.
Achal Kumar Pant (Deceased)	DIL0035074	32200	25528851-25528950	100	10/-
		105555	902166370-902169369	3000	
		81583	601314539-601315538	1000	1/-
		87712	605596748-605597747	1000	

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents KFin Technologies Ltd, Selenium, Tower B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana-500032 TEL: 1800 309 4001 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : New Delhi-110002

NAME OF SUCCESSOR

Date: 17.07.2026

Deepa Pant

"Form No. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered office of the company from one state to another

Before the Regional Director (Northern Region), Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Jetra Infrastructure Private Limited having its registered office at

Plot 431, Kh 1/5 Kakrola Housing Complex, South West Delhi, Dwarka, Delhi, India, 110078

Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Delhi, Northern Region Directorate I/Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Thursday July 09, 2026 to enable the Company to change its Registered Office from "National Capital Territory Of Delhi" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA portal (www.mca.gov.in) by filing internet complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Delhi, Northern Region Directorate I at the address Ministry of Corporate Affairs, 4th Floor, ICFI Tower, 8/1, Nehru Place, New Delhi - 110019 within fourteen days of the date of publication of this notice with a copy to the applicant company, at its registered office at the address mentioned below:

Plot 431, Kh 1/5 Kakrola Housing Complex, South West Delhi, Dwarka, Delhi, India, 110078

FOR JETRA INFRASTRUCTURE PRIVATE LIMITED

HEMANG BHATT

Director

DIN: 02111551

Date: 17/07/2026

Place: Delhi

Public Notice

DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction : Part of Uttar Pradesh)

OFFICE OF RECOVERY OFFICER

600/1 University Road, Near Hanuman Setu Temple, Lucknow - 226007

DRC No. 10/2023/ LKO

(NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF DEBTS RECOVERY ACT, 1993)

Indian Overseas Bank Vs. M/s Fresh Food Industries & others.

To,

J.D. No.1 M/s Fresh Food Industries, Khasra No. 8, Village - Datawali, Geshupur, Garh road, District - Meerut through its sole proprietor Smt. Vimlesh Goel,

J.D. No.2 Smt. Vimlesh Goel wife of Sri Neeraj Goel, r/o House No. 170, Parvash Vihar, Shastri Nagar, District - Meerut.

J.D. No.3 Smt. Munesh wife of Sri Muneesh Kumar, r/o House No. 191, Parvash Vihar, Shastri Nagar, District - Meerut.

J.D. No.4 Sri Ambuj Goel son of Late Sri Rajendra Kumar Goel, r/o House No. 394/5, Nehru Nagar, Garh Road, District - Meerut.

J.D. No.5 Smt. Swati Goel wife of Sri Ambuj Goel, r/o House No. 394/5, Nehru Nagar, garh road, District - Meerut.

1- This is to notify that a sum of Rs.3,79,02,673=00 (Rupees Three Crore seventy Nine Lacs Two Thousand Six Hundred Seventy Three Only) together with pendente lite and future interest @ 12% per annum w.e.f. 11.08.2017 till the loan/ total amount fully liquidated with its costs jointly and severally in its realization, has become due from you as per the certificate bearing No. 10/2023 dated 08.08.2022 in O.A. No. 709/2017.

2- You are hereby directed to pay the sum within 15 days of the publication of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial Institutions Act, 1993.

3- You are hereby ordered to declare on Affidavit the particulars of assets on or before 23.07.2026

4- You are hereby ordered to appear before the undersigned on 23.07.2026 at 11.00 A.M. for settling down the terms and conditions of the proclamation of sale.

5- In addition to the sum aforesaid you will also be liable to pay:

Details of Costs :

Appointment Fee Rs. 1,50,000=00

Advocate Fee Rs. NIL

Publication Charge Rs. NIL

Misc. Charges Rs. NIL

Given under my hand and Seal on this 11th Day of March, 2026.

Recovery Officer -II

Debts Recovery Tribunal, Lucknow.

Form No. 16

[See Regulation-33 (3)]

OFFICE OF THE RECOVERY OFFICER

DEBTS RECOVERY TRIBUNAL DEHRADUN

Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY

R.C. No. 420/2018

Date : 17.06.2026

Indian Overseas Bank Vs M/s Arya Dairy Farm & Ors.

To,

P

Advocate Mr. Sashant Kannaujia,

Ld advocate Commissioner,

Whereas (C.D.)

CD. 1: M/s Arya Dairy Farm, Bhaneda Jat, Tehsil & District- Shamli through its sole Proprietor Devendra Kumar,

CD.2: Devendra Kumar, S/o Sh. Rajveer Singh, R/o Bhaneda Jat, Pargana, Tehsil & District- Shamli,

CD.3: Ravindra Kumar, S/o Sh. Rajveer Singh, R/o Bhaneda Jat, Pargana, Tehsil & District- Shamli,

CD.4: Rajveer Singh, S/o Late Sh. Mahendra Singh, R/o Bhaneda Jat, Pargana, Tehsil & District- Shamli,

CD.5: Smt. Kamla Devi, W/o Sh. Mahendra Singh, R/o Bhaneda Jat, Pargana, Tehsil & District- Shamli,

was ordered by the Recovery Certificate of this Tribunal passed on the day of 24.11.2018 in T.A. No. 200 of 2018 to pay to the Applicant Bank/K.F.I. Indian Overseas Bank the sum as noted below, and whereas the said has not been paid,

Recovery Certificate

Details

Principal Interest

Cost Further interest

1,15,51,000/- (Rupees One Crores Fifteen Lakhs Fifty One Thousand only) along with pendente lite and future interest @ 10.00% per annum simple rate on reducing balance from the date of filing of the O.A being 09.01.2017 till realization with costs of Rs. 2,01,000/- has become due against you.

Total dues as on 10.06.2026

Rs. 2,06,50,782/-

This is to command you to attach the immovable property of the said Certificate Debtor and unless the said shall pay to you the above said sum and the costs of this attachment, to hold the same until further orders from the Recovery Officer. You are further commanded to return this warrant on or before the 03.09.2026 with an endorsement certifying the day on which and manner in which it has been executed, or why it has not been executed.

Given under my hand and the seal of the Tribunal, this 17th day of June 2026.

Schedule of property

1. Agricultural land Khata no. 00162 (Fasli 1422 to 1427) (previous khata khatauni no. 00165) bearing khasra no. 466 measuring area 0.8533 hect. Situated at Vill. Bhanera Jat, Pargana & District Shamli, Uttar Pradesh.

2. Agricultural land Khata no. 00223 (Fasli 1422 to 1427) (previous khata khatauni no. 00188) bearing khasra no. 88 measuring area 1.63 hect, khasra no. 462 measuring area 0.0886 hect, and Khasra No. 465 measuring area 2.984 hect., total land measuring area 4.7026 hect. Situated at Vill. Bhanera Jat, Pargana & District Shamli.

Recovery Officer

DEBTS RECOVERY TRIBUNAL DEHRADUN

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu, E-mail : auction@hindujahousingfinance.com

CONTACT PERSON DETAIL: BRAJESH AVASTHI - 99183 01805; SOMESH KUMAR - 79924 00143; HARISH CHAND YADAV - 79009 25854; RAHUL VASHISTH - 87913 92442

DEMAND NOTICE Under Section 13(2) Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.

The undersigned being the authorised officer of HINDUJA HOUSING FINANCE LIMITED under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

1. LAN /Borrower(s) /Co-Borrower(s) / Guarantor(s) / Address Demand Notice Date & Outstanding:

DL/BI/BJLN/A00000411. 1. Mr. Dara Singh S/O Dharamevar, 2. Mrs. Varkha Devi W/o Dara Singh, Vill - Saray, Pargana - Basta, Tehsil - CHANDPUR, Dist - Bijnor, Uttar Pradesh, India - 246734 NPA Date: 05-06-2026 1st Schedule of the property - Schedule of the Property (complete property address with Survey/Khasra/Plot No. etc, As Per Sale Deed): A Residential Plot, KHASRA NO 95MI, Area - 421.6 Sq. M., Vill - HISAMPUR, PARGANA - BASTA, TEHSIL-CHANDPUR, DIST - BIJNOR, U.P. India - 246734. Boundaries:- North: Plot of Bishambhar, South: 25 Ft. Wide Road, East: Plot of Vign, West: House of Diwakar

30.06.2026 & Rs. 5,53,081/- as on 13.06.2026

2. DL/BI/BJLN/A00000633. 1. Mr. Rajpal Singh S/O Chazzu Singh, 2. Mrs. Sureshna Sureshna W/o Rajpal Singh, Mohalla - Ambekdar Nagar, Kasba - Haldura, Pargana - Daranagar, Tehsil & District - Bijnor, Uttar Pradesh, 246701 NPA Date: 05-06-2026 1st Schedule of the property - Schedule of the Property (complete property address with Survey/Khasra/plot No. Etc, As Per Sale Deed): A Residential House No. 32 Bearing Khasra No. - 3180, Area Measuring 50.72 Sq. Mtr., Mohalla - Ambekdar Nagar, Kasba - Haldura, Pargana - Daranagar, Tehsil & District - Bijnor, Uttar Pradesh, 246701. Boundaries:- North: House Of Ram Kumar, South: House Of Sanjay, East: House Of Suresh, West: 4 Ft. Wide Road

30.06.2026 & Rs. 5,67,498/- as on 13.06.2026

3. DL/BI/DHAM/A00000135. 1. Mr. Mohd Saleem S/O Shabbir Ahmad, 2. Mrs. Ishtar Jahan W/o Saleem Ahmad, Maksud Ali Road, Mohalla - Peer Ka Bazar, Gasha & Pargana - Syohara, Tehsil - Dhampur, District Bijnor, Uttar Pradesh - 246746 NPA Date: 05-06-2026 1st Schedule of the Property - Schedule Of The Property (complete Property Address With Survey/Khasra/plot No. Etc, As Per Sale Deed): A Residential House Nagar Palika Parishad No. 64, Admeasuring 67.47 Sq.Mtr. Situated At Mohalla Peer Ka Bazar, Gasha & Pargana - Syohara, Tehsil - Dhampur, District Bijnor, Uttar Pradesh - 246746. Boundaries:- North: House Of Rahn Ahmad, South: House Of Irshad, East: House Of Shareef Ahmad, West: 6 Mtre Wide Road

30.06.2026 & Rs. 5,53,081/- as on 13.06.2026

4. DL/BI/KOTD/A00000052. 1. Mr. Mayank Choudhary S/O Ashwani Kumar, 2. Mrs. Vandana Devi W/o Ashwani Kumar, Village - Kherpur Jager, Pargana - Budpur, Tehsil - Chandpur, Dist - Bijnor, Uttar Pradesh - 246734 NPA Date: 05-06-2026 1st Schedule of the Property - Schedule Of The Property (complete Property Address With Survey/Khasra/plot No. Etc, As Per Sale Deed): A House Admeasuring Area 154.67 Sq. Mtrs. Out Of Khasra No. 16/1, Situated At 2037 Village - Kherpur Jager, Pargana - Budpur, Tehsil - Chandpur, Dist - Bijnor, Uttar Pradesh - 246734. Boundaries:- North: Plot Of Donors, South: 20 Ft. Wide Road, East: Farm Of Hari Singh, West: Plot Of Donors

30.06.2026 & Rs. 11,71,705/- as on 13.06.2026

5. DL/BI/NAGI/A00000051. 1. Mr. Ali Sher S/O Chiddu Ahmad, 2. Mrs. Khushmida Khushmida W/o Ali Sher, S/O - Lodipur Milak, Pargana - Budpur, Tehsil - Chandpur, Bijnor, Uttar Pradesh, India - 246734 NPA Date: 05-06-2026 1st Schedule of the Property - Schedule Of The Property (complete Property Address With Survey/Khasra/plot No. Etc, As Per Sale Deed): A Plot Area Admeasuring 0.41 Hectare ie 481.55 Sqyds. ie 411 Sqmtr., Out Of Khasra No 242 Situated At Village - Sela, Tehsil - Chandpur, Dist - Bijnor (u.p) - 246727. Boundaries:- North: Khet Of Seller, South: 14 Ft. Wide Road, East: Badrudin Alias Badlu, West: Khet Of Ahsan

30.06.2026 & Rs. 10,18,637/- as on 13.06.2026

6. DL/SHR/SHRP/A000000859. 1. Mr. Aman Kumar S/O Isam Singh, 2. Mrs. Pinki Pinki W/o Aman Kumar, Vill - Duahaki, Rampa Maniharan, Dist - Saharanpur, Uttar Pradesh, India - 247451 NPA Date: 05-06-2026 1st Schedule of the Property - Schedule Of The Property (complete Property Address With Survey/Khasra/plot No. Etc, As Per Sale Deed): A Residential House Bearing Khasra No. 252, Area Admeasuring Area= 780.36 Sqmtr., Situated At Village - Duahaki, Rampa Maniharan, District -saharanpur, Uttar Pradesh - 247451. Boundaries:- North: Road Of Aman, South: Road 20 Ft Wide, East: House Of Rohit Kumar & 20 Ft Wide Road, West: Land Of Aman

30.06.2026 & Rs. 5,24,824/- as on 15-06-2026

7. DL/SHR/SHRP/A000001239. 1. Mr. Suraj Pal S/O Mange Ram, 2. Mrs. Rajni R/o C/ Suraj Pal, Aspatal Colony, Thanabhawani Shamli , Urban , Dist - Shamli, Uttar Pradesh, India - 247771 NPA Date: 05-06-2026 1st Schedule of the Property - Schedule Of The Property (complete Property Address With Survey/Khasra/plot No. Etc, As Per Sale Deed): A Residential Plot Bearing Khasra No - 1536, Area Admeasuring 167.22 Sq. Mtr, Gram - Shekura Kadeem, Dar Abadi Krishnapuram Colony, Tehsil & District - Saharanpur, Uttar Pradesh, 247001. Boundaries:- North: Road 20 Ft Wide, South: Plot No. 24 Gupta Ji, East: Plot No. 34 Saterdhan Kumar, West: House Of Pratik Singh

30.06.2026 & Rs. 5,24,824/- as on 15-06-2026

8. DL/SHR/SHRP/A000001009. 1. Mr. Nafees N/O Rashid Ahmad, 2. Mrs. Rubina R/O N/O Nafees, #1843, Near Doctor Jaldi, Banjara Nagar, District - Saharanpur, Uttar Pradesh - 247432 NPA Date: 06-04-2026 1st Schedule of the Property - Schedule Of The Property (complete Property Address With Survey/Khasra/plot No. Etc, As Per Sale Deed): A Residential Plot Bearing Khasra No - 845, Area Admeasuring 42 Sq. mtr, Vill - Nakur Bahar Hadood, Tehsil - Nakur, Dist - Saharanpur, Uttar Pradesh - 247342. Boundaries:- North: Raad 12 Ft Wide, South: Land Of Seller, East: Plot Of Omveer, West: Plot Of Seller

30.06.2026 & Rs. 5,24,824/- as on 15-06-2026

If the said Borrower/Guarantor fail to make payment to HHFL, as aforesaid, HHFL may proceed against the above secured assets as 13(14) of the said act and applicable Rules entirely at the risks, costs and consequence of the Borrower/Guarantor.

Place: Uttar Pradesh Date: 17/07/2026 SD/- Authorized Officer: For HINDUJA HOUSING FINANCE LIMITED

SITAARA HOUSING FINANCE LTD

(Formerly known as Sewa Grih Rin Limited)

Registered office: 1st Floor, 21/6-C-12, Old C.R. Plot No. 13-B, Guru Nanak Park, Laxmi Nagar, Delhi - 110092, Delhi - India

1. SITAARA HOUSING FINANCE LIMITED (FORMERLY KNOWN AS SEWA GRIH RIN LIMITED), Authorized Officer, Mr. Manish Kumar, Mobile No. 9991591550, Email ID - manish_kumar@sgflimited.in

2. Auction Service Provider - C1 India Private Limited, Contact Person - Balaji Mannur, Mobile no. 7977701080

E-AUCTION SALE NOTICE

[See Rule 8(6) & (7) read with Rule 9 (1) of Security Interest (Enforcement) Rules, 2002]

Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular by the Authorized Officer of Sitaara Housing Finance Limited (Formerly known as Sewa Grih Rin Limited) that physical possession of the below mentioned properties mortgaged to Sitaara Housing Finance Limited (Formerly known as Sewa Grih Rin Limited) (Secured Creditor) have already been taken over under provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (24 of 2002) and whereas the secured creditor acting through its Authorized Officer in exercise of its rights under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 will put below mentioned properties to E-Auction for the recovery of amount due (alongwith further interest, charges, etc) from Borrower, Co-Borrower (s) and Mortgagor (s).

Offers/Bid are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on 'As Is Where is Basis', 'As Is What is Basis' and 'Whatever Is There is Basis', and 'Without Recourse Basis' as such sale is without any kind of warranties and indemnities.

The below mentioned properties will be sold by way of Online E-Auction through website <https://www.bankauctions.com> and will be conducted through the SGRL approved online auction service provider "C1 India Private Limited".

Inspection Date & Time : 17-08-2026, 06:00 PM

Date & Time of Auction : 19-08-2026, 11:00 AM to 02:00 PM (Auto extension: 5 minutes)

Last Date of Submission of Bid/EMD : 18-08-2026

S. N.	Borrower(s) / Co-Borrower (s)/ Mortgagor (s)	Outstanding Amount	Reserve Price (DP) Earnest Money Deposit (EMD) (10% of RP)	Minimum Incremental Bid Value
1.	1. Mrs. Manju Devi W/o Mr. Pawan Kumar (Borrower) 2. Mr. Pawan Kumar S/o Mr. Sumera Ram (Co-Borrower) 3. Mr. Lalitesh Verma S/o Mr. Munendra Kumar Verma	Loan Account No.: LCP0005004159 (Rupees Twelve Lakh Ninety Nine Thousand Six Hundred Seventy Six Only) as on 31-01-2026	Rs. 9,01,050/- Rs. 12,99,676.00/- Rs. 90,105/- Rs. 10,000/-	

Description of the Immovable property (Secured Assets):

Property situated at Kamal Vihar, Khasra No. 427 & 428, Mazza Chini, Sector, Tajnagar Ward, Tehsil & District Agra, Uttar Pradesh, area measuring 120.63 Square Meters, bounded as under: East: Shankar's House, West: Other Person's House, North: 10 Ft. Road, South: Other Person's Land.

Terms and Conditions:

1. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent enquiries and check the correctness of the information and the validity of claims/rights/dues affecting the property, prior to submitting their bid. The E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the company. The property is being sold with all the existing and future encumbrances whether known or unknown to the company. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues/ outstanding statutory dues/ taxes, etc.

2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of properties put on auction will be permitted to interested bidders at sites as mentioned against each property description.

3. All interested participants of this E-Auction shall need to fill Bids/Tender Forms and submit the same along with EMD of 10% of above Reserve Price on or before the last date. All participants/bidders are required to submit their bids online on the web portal of online auction service provider "C1 India Private Limited" and the highest bidder shall be declared as Successful Bidder in whose favor Sale of aforesaid secured asset would take place. Bids submitted in any other format/incomplete bids are liable to be rejected. For details please contact above persons of M/s C1 India Private Limited on <https://www.bankauctions.com> ; Contact Person Mr. Balaji Mannur, Mobile no. 7977701080 Support no. 07291981124/25/26, Email id: support@bankauctions.com, mannur.govindarajan@clindia.com

4. The online bidder hereby agrees that once he/she has formally registered a qualified bid before the Authorized Officer, he/she will have to express their interest to participate through the E-auction bidding platform, by submitting this document. It shall be the bidder's/online bidder's sole responsibility to proceed with or without such extended period as mentioned in writing by and solely at the discretion of the Authorized Officer failing which the amounts already paid/deposited by the Purchaser/Bidder shall stand forfeited along with all claims to the property or to any part of the sum for which it may be subsequently sold. Please refer to Rule 9(3), 9(4) & 9(5) of SARFAESI Rules 2002 for more details with regard to Time of Sale Price and related terms.

5. In no eventuality the property would be sold below the Reserve Price. The property shall be sold to highest bidder, subject to acceptance of the bid by the secured creditor.

6. FOR DETAILED TERMS AND CONDITIONS OF THE SALE PLEASE REFER TO OUR WEBSITE <https://www.bankauctions.com> AND <https://www.tatacapital.com/content/dam/tcl/3rd-E-Auction-Sale-Newspaper-Publication-Garvit-Communication-7900617-TCLFA0370000010874200.pdf>

7. The Borrowers/Guarantors may treat this as notice u/r 8(6) of Security Interest (Enforcement) Rules, 2002 and are hereby given a last and final opportunity to discharge the liability in full, including additional interest and incidental expenses, costs thereon u/r 13(2) as stated in the Demand Draft, or to pay the amount due with interest on assets will be sold as per terms and conditions mentioned above and in the online portal of the auction service provider.

For further details, contact the Authorized Officer, at the above-mentioned office address.

Date: 16.07.2026

SD/-, Authorized Officer, For Sitaara Housing Finance Limited

Place: Agra, Uttar Pradesh

(Formerly known as Sewa Grih Rin Limited)

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of HAVELLS INDIA LIMITED have been lost / misplaced. Without transfer deed, Due notice thereof has been given to HAVELLS INDIA LIMITED and I/ We have applied for the issue of Duplicate Share Certificate/s.

Sl. No.	Name of the Shareholder	Folio	Certificate No	Distinctive No	No. of Shares
1.	SUMAN KUMAR	0015102	281	1756001-1764000	8000

Any person who has a claim in respect of the said Shares should lodge such claim along with document proof with HAVELLS INDIA LIMITED at its Registered Office having address 904, 9th Floor, Surya Karyak Building, K.G. Marg, Connaught Place, New Delhi - 110 001. within 15 days from this date else will proceed to issue duplicate certificate(s).

Place: Delhi

Date: 16-07-2026

Name of the Shareholder/Claimant

SUMAN KUMAR

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S OM KRISHNA DEVELOPERS PRIVATE LIMITED

ENGAGED IN REAL ESTATE ACTIVITIES AT NEEMRANA AND HARIDIWAR (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No. Om Krishna Developers Private Limited PAN No. AAAC08899J CIN: U45200DL2006PTC155377

2. Address of the registered office Registered office:- H-101/03, 1ST FLOOR, EXPRESS ARCADE, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI, Delhi, India - 110034

3. URL of website NA

4. Details of place where majority of fixed assets are located Neemrana, Rajasthan and Haridwar, Uttarakhand

5. Installed capacity of main products/ services Not Applicable

6. Quantity and value of main products/ services sold in last financial year Not Applicable

7. Number of employees/ workmen NIL

8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: https://drive.google.com/drive/folders/1BOQHx2tHAig_0yLmYAMT-nKiqdKOTne7usp?drive_link

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: https://drive.google.com/drive/folders/1KwPiPW_NeCySEDeeYtZxh26PurCbB7usp?drive_link

10. Last date for receipt of expression of interest 16.08.2026

11. Date of issue of provisional list of prospective resolution applicants Upto 26.08.2026

12. Last date for submission of objections to provisional list Upto 31.08.2026

13. Date of issue of final list of prospective resolution applicants Upto 10.09.2026

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans Upto 15.09.2026

15. Last date for submission of resolution plans Upto 15.10.2026

16. Process email id to submit Expression of Interest Process email id: okd.cirp@gmail.com and physical copy at Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092

17. Details of the corporate debtor's registration status as MSME NA

*The project of the Corporate Debtor is presently not registered with RERA, BIDA or any other competent development/regulatory authority, as per the information and records available with the Resolution Professional.

Resolution Professional - M/s Om Krishna Developers Private Limited

Registration no. IBBI/PA-003JP-N00003/2016-2017/10022

Date: 17.07.2026

Address: VRSA INSOLVENCY PROFESSIONALS LLP

Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092

Reg. Mail id: viljender@vsa.net.in, Process Mail id: okd.cirp@gmail.com

Ph: 9810166877, AFA valid upto 31.12.2026

TATA CAPITAL LIMITED

Registered Office : Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra-400013.

Branch Address: 3rd Floor, Rajendra Point 1, Raghunath Nagar, M. G. Road, Agra - 282002.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with proviso to Rule 8(6)/R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

LOAN ACCOUNT NO. 7900617 AND GECL LOAN ACCOUNT NO. TCFLA0370000010874200. M/s. GARVIT COMMUNICATION

This is to inform that Tata Capital Ltd. (TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at Agra, Uttar Pradesh ("Branch"). That wide orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interests, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to Tata Capital Limited (Secured Creditor/TCL), the Possession of which has been taken by the Authorized Officer of Tata Capital Limited (Secured Creditor), will be sold on 11th Day of August, 2026 "As is where is basis" & "As is what is and whatever there is & without recourse basis".

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of sum Rs. 69,25,716/- (Rupees Sixty Nine Lakh(s) Twenty Five Thousand Seven Hundred Sixteen Only) i.e. Rs. 62,24,793/- in Loan Account No. 7900617 is due and Rs. 7,00,923/- in GECL Loan A/c. No. TCFLA0370000010874200 is due as on 15-Jul-2026 from the Borrowers & Co-Borrowers/Guarantors, i.e., (1) M/s. Garvit Communication, Through its Proprietor, Lalit Raheja, Shop No. 5, Ground Floor, City Plaza, Shah Market, Agra, Uttar Pradesh- 282002; (2) Lalit Raheja, S/o. Manohar Lal Raheja; (3) Manohar Lal Raheja, S/o. Kundan Lal Raheja, Both R/o. Flat G-1, Ground Floor, Shiva Apartment, Shubham Vihar, Phase-II, Plot No. 52, Khasra No. 317/16, Karmyogi, Agra, Uttar Pradesh- 282003; Also At: 29/291/1, Katra Haji Hasan Kalu Mahal, Agra, Uttar Pradesh- 282003; Also At: 37/115, Hakim Gali, Belanganj, Agra, Uttar Pradesh- 282001.

Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said property shall be sold by E- Auction at 2.00 P.M. on the said 11th Day of August, 2026 by T.C.L., having its branch office at 03rd Floor, Rajendra Point 1, Raghunath Nagar, M. G. Road, Agra - 282002.

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL LIMITED till 5.00 P.M. on the said 10th Day of August, 2026.

TATA CAPITAL LIMITED

Registered Office : Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra-400013.

Branch Address: 3rd Floor, Rajendra Point 1, Raghunath Nagar, M. G. Road, Agra - 282002.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with proviso to Rule 8(6)/R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

LOAN ACCOUNT NO. 7900617 AND GECL LOAN ACCOUNT NO. TCFLA0370000010874200. M/s. GARVIT COMMUNICATION

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Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to Tata Capital Limited (Secured Creditor/TCL), the Possession of which has been taken by the Authorized Officer of Tata Capital Limited (Secured Creditor), will be sold on 11th Day of August, 2026 "As is where is basis" & "As is what is and whatever there is & without recourse basis".

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of sum Rs. 69,25,716/- (Rupees Sixty Nine Lakh(s) Twenty Five Thousand Seven Hundred Sixteen Only) i.e. Rs. 62,24,793/- in Loan Account No. 7900617 is due and Rs. 7,00,923/- in GECL Loan A/c. No. TCFLA0370000010874200 is due as on 15-Jul-2026 from the Borrowers & Co-Borrowers/Guarantors, i.e., (1) M/s. Garvit Communication, Through its Proprietor, Lalit Raheja, Shop No. 5, Ground Floor, City Plaza, Shah Market, Agra, Uttar Pradesh- 282002; (2) Lalit Raheja, S/o. Manohar Lal Raheja; (3) Manohar Lal Raheja, S/o. Kundan Lal Raheja, Both R/o

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सेंट बैंक होम फायनेन्स लिमिटेड
Cent Bank Home Finance Limited

Subsidiary of Central Bank of India

Whereas, The undersigned being the Authorized Officer of the CENT BANK HOME FINANCE LTD, Jaipur Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules3, 2002 issued Demand Notice Upon the Borrower/s guarantors mentioned below to repay the amount to CENT BANK HOME FINANCE LTD, Jaipur Branch within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under section 13(4) of the said Act read with rules 8 of the said rules on the date mentioned against account. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the CENT BANK HOME FINANCE LTD, Jaipur for the amount and interest thereon.

Name of the Borrower & Guarantor & LAN No.	Description of the Property	Date of NPA	Amount in Demand Notice (₹)		
		13(2) Notice			
		Symbolic Possession			
1. Mr. Babu Lal Pahadiya S/o Mr. Ram Lal Pahadiya (Borrower), 2. Mr. Manish Pahadiya S/o Mr. Babu Lal Pahadiya (Co-borrower), 3. Mrs. Manisha Tanwar W/o Mr. Manish Pahadiya (Co-borrower) LAN: HL-01204010000223, Top-Up 01204020000240 & 0120402000046	All that part and parcel of the property consisting of House No. 243, Mandi Khatikan, Bahar Char Darwaja, Jaipur, Rajasthan, admeasuring 179.40 Sq. Mtr. Boundaries: North – Road, South – Road; East – Road; West – House No. 244.	10.04.2026	43,09,426/- + Interest & Other Charges.		
		15.04.2026			
		15.07.2026			
Place : Jaipur, Date: 16.07.2026		Authorized Officer, Cent Bank Home Finance Ltd., Jaipur			
Branch : F-111, First Floor, Sangam Tower, Church Road, Jaipur-302001, Phone: 0141-4011608, www.cbhfl.com					



RAVI KUMAR DISTILLERIES LIMITED
CIN: L51909PY1993PLC008493

Regd. Office: C- 9 & 10, Industrial Estate, 2nd Main Road, Thattanchavady, Puducherry - 605 009.
Ph : 0413-2244007, 2248888, 2248887
E-mail: cs@ravikumardistilleries.com
Website : www.ravikumardistilleries.com

**NOTICE OF SPECIAL WINDOW FOR RE-LODGE-
MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given to inform that SEBI vide its circular No. HO/38/13/11(2) 2026-MIRSD-PoD/13/750/2026 dated 30th January, 2026 has decided to open a special window only for a period of one year from 5th February, 2026 to 4th February, 2027 for re-lodgement of transfer deeds, which were lodged prior to the deadline of 01st April, 2019 and rejected/ returned/not attended to due to deficiency in the documents/process/or otherwise.

During this period, the securities that are re-lodged for transfer (including those requests that are pending with the Listed Company/RTA, as on date) shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests. The Company and the RTA have formed focused teams to attend such requests. Kindly refer below matrix with regards to the applicability of lodgement:

Execution date of transfer deed	Lodged for transfer before April 01, 2019 ?	Original Security Certificate available ?	Eligible to lodge in the current window ?
Before April 01, 2019	No (it is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	√
Before April 01, 2019	Yes	No	×
Before April 01, 2019	No	No	×

The eligible investors can submit their requests along with requisite documents to the Company or RTA of the Company at below mentioned address.

Company Secretary RAVI KUMAR DISTILLERIES LIMITED Regd. Off.: C-9, C-10, Industrial Estate, 2nd Main Road, Thattanchavady, Puducherry-605009. Tel.: 0413-2244007. Email: cs@ravikumardistilleries.com	Registrar and Transfer Agent: KFin Technologies Limited Karvy Selenium, Tower- B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad, Telangana – 500032. Tel: 040-67162222, Toll-free number: 18003094001 E-mail: einward.ris@kfintech.com
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Place : Puducherry
Date : 16.07.2026

For Ravi Kumar Distilleries Limited
Sd/-
Manohar Waman Oak
Company Secretary & Compliance Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S OM KRISHNA DEVELOPERS PRIVATE LIMITED
ENGAGED IN REAL ESTATE ACTIVITIES AT NEEMRANA AND HARIDWAR
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Om Krishna Developers Private Limited PAN NO. AAACO8889J CIN: U45200DL2006PTC155377
2. Address of the registered office	Registered office - H-10/103, 1ST FLOOR, EXPRESS ARCADE NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI, Delhi, India - 110034
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Neemrana, Rajasthan and Haridwar, Uttarakhand
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL for Last available financial statements as available at MCA and List of Creditors: https://drive.google.com/drive/folders/1BOQHjx21HAig_0yLmYAMT-nKiqdKOTne?usp=drive_link
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL for Detailed EoI Documents: https://drive.google.com/drive/folders/1KWpIPiW_Neqy6EOeeIYZXh26PubrCbBI?usp=drive_link
10. Last date for receipt of expression of interest	16.08.2026
11. Date of issue of provisional list of prospective resolution applicants	Upto 26.08.2026
12. Last date for submission of objections to provisional list	Upto 31.08.2026
13. Date of issue of final list of prospective resolution applicants	Upto 10.09.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 15.09.2026
15. Last date for submission of resolution plans	Upto 15.10.2026
16. Process email id to submit Expression of Interest	Process email id: okd.cirp@gmail.com and physical copy at Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.
17. Details of the corporate debtor's registration status as MSME	NA

*The project of the Corporate Debtor is presently not registered with RERA, BIDA or any other competent development/regulatory authority, as per the information and records available with the Resolution Professional.

Sd/-
CMA Vijender Sharma
Resolution Professional - M/s Om Krishna Developers Private Limited
Registration no. IBB/PA-003/IP-N00003/2016-2017/10022
Date: 17.07.2026
Address: VRSA INSOLVENCY PROFESSIONALS LLP
Place: Delhi Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092
Reg. Mail Id: vijender@vsa.net.in, Process Mail id: okd.cirp@gmail.com
Ph: 9810166877, AFA valid upto 31.12.2026



ASSET RECONSTRUCTION COMPANY (INDIA) LTD. (ARCIL)

Acting in its capacity as Trustee of various Arcil Trusts | Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028
Website: <https://auction.arcil.co.in>; CIN-U65999MH2002PLC134884

AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable properties mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgager/s LAN No.	Trust Name & Noting Bank Name	Outstanding amount as per SARFAESI Notice dated 25-Sep-2025	Possession type and date	Date of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction/ website for Auction
1. KISHAN LAL GURJAR S/O CHHOTU LAL GURJAR (Borrower) 2. SAMTA KUMARI GURJAR S/o MANGI LAL (Co-Borrower) 3. RAMSWROOP GURJAR S/o MANGU GURJAR (Guarantor) LAN: SMSHSPLONS000005777040	Arcil - Trust -2026 -006 SK FINANCE LIMITED (SKFL)	Rs 607402.47/- (Rupees Six Lakh Seven Thousand Four Hundred Two Paise Forty Seven Only) further Interest thereon + Legal Expenses	Physical on 3-June-26	As per request	Residential 2400 SQ.FT	Rs. 1,90,400/- (Indian Rupees One Lakh Ninety Thousand Four Hundred only)	Rs. 19,04,000/- (Indian Rupees Nineteen Lakh Four Thousand only)	31-08-2026 at 4:00 PM

ALL THAT PART AND PARCEL OF RESIDENTIAL PROPERTY IS SITUATED AT GRAM PANCHAYAT BORED, KOTDI, BHILWARA, RAJASTHAN ADMEASURING 2400 SQ.FT. East : BHARU, West : ROAD, North : DEVI, South : BHERU

Pending Litigations known to ARCIL	NIL	Encumbrances/Dues known to ARCIL	NIL
Last Date for submission of Bid	Same day 2 hours before auction	Bid Increment amount:	As mentioned in the BID document
Demand Draft to be made in name of:	Arcil-Trust-2026-006	Payable at Par	
RTGS details	Bank A/c no.: 57500001784375 Bank Name: HDFC IFSC: HDFC0000542 Branch Address: KAMALA MILLS COMPOUND		
Name of Contact person & number	Javed Khan-9216021352		

Terms and Conditions: 1. The Auction Sale is being conducted through e-auction through the website <https://auction.arcil.co.in> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein. 2. The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc. 3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason therefor and without any prior notice. 4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable laws. 5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues. 6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible/liable for any error, misstatement or omission. 7. The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale. 8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place : Rajasthan Date : 17-07-2026

Sd/- Authorized Officer
Asset Reconstruction Company (India) Ltd.



UMMEED HOUSING FINANCE PVT. LTD
CIN: U64990HR2016PTC057984

Registered office at: Unit 2009-14 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULE 8(5) READ WITH RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002.

NOTICE IS HEREBY GIVEN TO THE PUBLIC IN GENERAL AND IN PARTICULAR TO THE BORROWER (S) AND GUARANTOR (S) WHOSE DETAILS ARE GIVEN IN BELOW MENTIONED TABLE THAT THE BELOW DESCRIBED IMMOVABLE PROPERTY MORTGAGED/CHARGED TO THE SECURED CREDITOR THE PHYSICAL POSSESSION OF WHICH HAS BEEN TAKEN BY THE AUTHORISED OFFICER OF M/S UMMEED HOUSING FINANCE PVT. LIMITED SECURED CREDITOR ON 10.07.2026, PURSUANT TO ASSIGNMENT OF DEBT IN UHFPL, WILL BE SOLD ON 24.08.2026 "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" BASIS FOR REALIZATION OF COMPANY'S DUES.

DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCE, IF ANY

PROPERTY DESCRIPTION:

ALL THAT PART AND PARCEL OF PROPERTY BEARING PATTa NO.44, BOOKNO.311, MISAL NO.05 DATED 03-06-2022, SANKALP NO.02, ADMEASURING AREA 1572 SQ.FT., SITUATED AT GRAM NAYA KHEDA, GRAM PANCHAYAT BORDA PANCHAYAT SAMITI SHAHPURA DISTRICT BHILWARA RAJASTHAN BOUNDED AS EAST- SELF LAND WEST-SHANKAR/ CHANDRABAIRWA NORTH-AAM RASTA SOUTH-BHAIRU KHANABAIRWA "PHYSICAL POSSESSION WILL BE HELD AT UMMEED HOUSING FINANCE LTD, 3RD FLOOR, OFFICE NO. 303, AXIS MALL, BHAGWAN DAS ROAD, C-SCHEME, JAIPUR, RAJASTHAN - 302001"

BORROWER/S & GUARANTOR/S NAME & ADDRESS	1.DATE & TIME OF AUCTION	2.LAST DATE OF SUBMISSION OF EMD	3.DATE & TIME OF THE PROPERTY INSPECTION	1.RESERVE PRICE	2.EMD OF THE PROPERTY	3.BID INCREMENT
1. DEVI LAL BAIKWA S/O MAGNA BAIKWA (BORROWER) 2. MAGNA CHAMAR S/O NARAYAN CHAMAR (CO-BORROWER) 3. PREM BAIKWA W/O MAGNA BAIKWA (CO-BORROWER) ALL ABOVE RESIDING AT: BAIKWA MOHALLA NAYA KHEDA BORDA BHILWARA RAJASTHAN-311404 LAN.No. LXBL02923-240024408 LOAN AGREEMENT DATE: 28-04-2023 LOAN AMOUNT RS.6,00,000/-TOTAL AMOUNT DUES RS.7,92,357/- AS ON 08-JULY-26 + FURTHER INTEREST AND OTHER CHARGES FROM 09-JULY-26.	1) AUCTION DATE: 24.08.2026 BETWEEN 12:00 PM TO 1:00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC IS 22.08.2026 UP TO 7:00 PM (IST) DATE OF INSPECTION: 20.08.2026 BETWEEN 11:00 AM TO 4:00 PM (IST)			RESERVE PRICE: RS.8,63,000/- EARNEST MONEY DEPOSIT: RS. 86.5300/- BID INCREMENT: RS.15000/- & IN SUCH MULTIPLES.		

TERMS AND CONDITIONS OF AUCTION

1.The Auction will be conducted through inviting offline sealed tenders. 2. The EMD must be deposited on or before scheduled EMD date & time by DD/Pay order/NEFT/RTGS in favor of Ummeed Housing Finance Pvt Ltd A/c no. 50200021387303, IFSC- HDFC0003906. 3. The successful bidder shall deposit 25% of the bid amount including EMD immediately after the declaration of the successful bid or very next day and balance 75% within 15 days from the date of confirmation of the sale. 4. In case of failure to deposit the balance amount within the stipulated time, the EMD and the amount already deposited shall be forfeited and the property shall be re-auctioned. 5. The sale is subject to confirmation by the Secured Creditor. 6. The Secured Creditor reserves the right to accept or reject any or all bids without assigning any reason. 7. All expenses related to stamp duty, registration and other incidental charges shall be borne by the successful bidder.

Date: 17-JULY-2026 Sd/- Authorized Officer Mr. Gaurav Tripathi Mob-9650055701
Place: Gurugram, Haryana For Ummeed Housing Finance Pvt. Ltd



OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
CIN No: U67100TZ2014PTC020363

Registered Office: No. 9 M.P. Nagar, 1st Street, Kongu Nagar Extension, Tirunur-641607, Tamil Nadu.
Corporate Office: Kohnoor Square, 47th Floor, N.C. Kelkar Marg, R.G. Gadanki Chowk, Dadar (West), Mumbai - 400028

POSSESSION NOTICE - APPENDIX-IV (For immovable property) Rule 8 (1)

Whereas, The undersigned being the Authorised Officer of Omkara Assets Reconstruction Pvt. Ltd, a company incorporated under the provisions of Companies Act, 1956 and duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under section 3 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The SARFAESI Act, 2002") having CIN No U67100TZ2014PTC020363 and its registered office at 9, M.P. Nagar, 1st Street, Kongu Nagar Extn, Tirunur – 641607 and corporate office at 47th Floor, B Wing, Kohnoor Square, N.C. Kelkar Road, Dadar (West) Mumbai-400028, along with its branch at Office no. 206-207, Arunachal Building, Barakhamba Road -110001 acting in its capacity as a Trustee of "Omkara PS 22/2020-21 Trust" (hereinafter referred as OARPL) has acquired the entire outstanding debt lying against Mr. Purushottam Shah (Borrower/Mortgagor), and Mrs. Asha Shah (Co-Borrower) along with underlying security interest from Fullerton India Credit Company Limited (hereinafter referred as FICCL) under the provisions of SARFAESI Act vide Registered Assignment Agreement dated 26.02.2021. Further the OARPL vide Assignment Agreement dated 19/03/2025 transferred the said account to Omkara PS21/2024-25 Trust for initiating/continuing the legal action.

Pursuant to the said assignment of debt/financial assets, Omkara Assets Reconstruction Pvt. Ltd. (OARPL) has stepped into the shoes of Fullerton India Credit Company Limited (FICCL) and has become entitled to recover the entire outstanding dues and enforce the security.

And whereas, Authorised Officer of OARPL under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 04.04.2022 calling upon the Borrower/Co-borrowers/Mortgagor to repay the amount mentioned in the notice aggregating to Rs.11,57,030.77/- (Rupees Eleven Lakhs Fifty-Seven Thousand Thirty and Seventy-Seven Paise only) as on 31/03/2022 together with further interest, expenses, costs, charges, etc. till the date of actual payment within 60 days from the date of receipt of the said notice.

Although Borrower/Co-borrowers/Mortgagor, having failed to repay the amount, as per notice dated 31.07.2020 issued under section 13(2) of SARFAESI Act. The Authorised Officer of Omkara Assets Reconstruction Pvt. Ltd., duly appointed under sub-section (12) of section 13 of the SARFAESI Act, 2002 has taken Physical possession of the following secured assets/immovable/movable properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 the said [Act] read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 14.07.2026.

The Borrower/Co-borrowers/Mortgagor in particular and the public in general is hereby cautioned not to deal with the secured asset and any dealings with the secured asset will be subject to the charge of the OARPL for an amount of Rs.11,57,030.77/- (Rupees Eleven Lakhs Fifty-Seven Thousand Thirty and Seventy-Seven Paise only) as on 31/03/2022 together with further interest, expenses, costs, charges, etc. till the date of actual payment and realisation.

The Borrower/Co-borrowers/Mortgagor attention is invited to the provisions of sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The details of the assets/ properties hypothecated/ assigned/ charged/ mortgaged to OARPL in the above account and whose possession has taken are given hereunder:

DESCRIPTION OF IMMOVABLE PROPERTY: ALL THAT PIECE AND PARCEL OF PLOT NO. 3, COMMERCIAL BLOCK KNOWN AS "VEER SAVARKAR", JODHPUR ADMEASURING AREA 731.25 SQ.FT. JODHPUR RAJASTHAN-342001" IN THE NAME OF MR. PURUSHOTTAM SHAH. BOUNDARIES- EAST: SHOP NO.2, WEST: SHOP NO.4,NORTH:ROAD, SOUTH:SHOP NO. 44

Date: 14/07/2026 For Omkara Assets Reconstruction Private Limited
Place: Jodhpur (Acting in its capacity as a Trustee of Omkara PS21/2024-25 Trust)
Authorized Officer

